

LOK SABHA DEBATES

2

LOK SABHA

Friday, May 21, 1976/Vaisakha 31,
1898 (Saka)

The Lok Sabha met at Eleven of
the Clock.

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE
REVIEW AND ANNUAL REPORT OF
HINDUSTAN CABLES LTD., FOR 1974-75

THE MINISTER OF STATE IN
THE MINISTRY OF INDUSTRY
AND CIVIL SUPPLIES (SHRI A. P.
SHARMA): Sir, on behalf of Shri
Pai, I beg to lay on the Table a copy
each of the following papers (Hindi
and English versions) under sub-
section (1) of section 619A of the
Companies Act, 1956:—

(1) Review by the Government
on the working of the Hin-
dustan Cables Limited, for
the year 1974-75.

(2) Annual Report of the Hin-
dustan Cables Limited, for
the year 1974-75 along with
the Audited Accounts and
the comments of the Comp-
troller and Auditor General
thereon.

[Placed in Library. See No.
LT-10889/76].

NOTIFICATIONS UNDER TAMIL NADU
WAREHOUSES ACT AND BOMBAY TEN-
ANCY AND AGRICULTURAL LANDS ACT
AND A STATEMENT.

THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI F. H. MOHSIN): Sir, on
behalf of Shri Annasaheb Shinde, I
beg to lay on the Table—

925 LS—1.

(1) A copy of Notification No.
G.O. Ms. No. 335 (Hindi and
English versions) published
in Tamil Nadu Government
Gazette dated the 7th Janu-
ary, 1976 containing revised
storage charges for certain
commodities, under sub-sec-
tion (4) of section 27 of the
Tamil Nadu Warehouses Act,
1951 read with clause
(c) (iv) of the Proclamation
dated the 31st January, 1976
issued by the President in
relation to the State of Tamil
Nadu. [Placed in Library. See
No. LT-1088/76].

(2) (i) A copy of the Bombay
Tenancy and Agricultural
Lands (Gujarat First Amend-
ment) Rules, 1976, published
in Notification No. GHM/76/
75/M/TNC/1075/134879-J in
Gujarat Government Gazette
dated the 25th March, 1976
under sub-section (4) of sec-
tion 82 of the Bombay Ten-
ancy and Agricultural Lands
Act, 1948 read with clause
(c) (iii) of the Proclamation
dated the 12th March, 1976
issued by the President in
relation to the State of Gu-
jarat, together with an ex-
planatory note.

(ii) A statement showing
reasons for delay in laying
the above Notification.

[Placed in Library. See No. LT-
10889/76].

CODE OF CRIMINAL PROCEDURE (GUJA-
RAT AMENDMENT) ACT

SHRI F. H. MOHSIN: I beg to lay
on the Table a copy of the Code of
Criminal Procedure (Gujarat Amend-
ment) Act, 1976 (Hindi and English